## Central Administrative Tribunal Principal Bench, New Delhi.

CP-256/2003 in OA-1861/2002



New Delhi this the 2<sup>nd</sup> day of November, 2004.

Hon'ble Shri V.K. Majotra, Vice-Chairman(A) Hon'ble Shri Shanker Raju, Member(J)

- 1. Jagdish Singh Rawat S/o Sh. L.R. Singh
- 2. Devndera Kumar S/o Sh. Dhani Ram
- 3. Rajesh Sharma S/o Sh. R.S. Sharma
- 4. Dinesh Kumar S/o Sh. Ram Pal Singh
  - 5. Bhubnashwar Goswami S/o Sh. Moti Lal
  - 6. Raghuveer Singh S/o Sh. Narendera Singh
  - 7. Dinesh Sharma S/o Sh. J.D. Sharma

(All are working as Booking Clerk in Allahabad Division and presently posted at N.Rly. Station Alighar (Applicant No.2,3,4,6&7) at Rly. Station Kurja (Applicant No.1) and Applicant 5 at Allahabad(UP))

(through Sh. Yogesh Sharma, Advocate)

Versus

Sh. John Mathew, Divl. Railway Manager, N.C. Railway, Allahabad(UP).

Respondent

(through Sh. R.L. Dhawan, Advocate)

Order (Oral)

Hon'ble Shri V.K. Majotra, Vice-Chairman(A)

Learned counsel of the petitioners pointed out that vide letter dated 27.10.2004 respondents have pointed out that the petitioners have been granted arrears as follows:-

1)	Shri J.S. Rawat	Rs. 7051.00		Charged the rough regular salary of Oct. 2004.
2)	Shri Bhuvneshwar	Rs. 10254.00		passed vide CO7 No.911, dated
	Goswami			
3)	Sh. Rajesh Sharma	Rs.7379.00		All are booking clerks at ALJN &
4)	Sh. Raghubeer	Rs.7338.00	İ.	their amount passed vide CO7 No.909,
5)	Sh. Dinesh Kumar	Rs.2266.00	Ϊ,	dt. 11.10.04 paid through Rly. Cashier-
6)	Sh. Devendra	Rs.10191.00	1	Aligarh."
·	Kumar			

2. Petitioners have filed rejoinder in the shape of an additional-affidavit in which it has been pointed out that petitioners have not been paid the due arrears.

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3. Learned counsel of the respondents stated that respondents would consider the rejoinder filed by the petitioners and pass speaking orders.

4. Respondents are directed to pass such speaking orders within a period of two months from now. In this backdrop, this C.P. is dropped. Notices are discharged. However, petitioners shall have liberty to revive the CP on remaining aggrieved.

(V.K. Majotra) Vice-Chairman(A)

2.11.04

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